

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 380/TT/2014

Date: 14.1.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 tariff block for Transmission System associated with Kathalguri Gas based Combined Cycle Project in North Eastern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.1.2016:-

- a. Provide detailed reasons and justification for the additional capital expenditure works for execution of pile foundation work, tower strengthening work, PLCC and supply of replays. Whether these works were approved by the board/ internal minutes?
- b. Provide reasons for increase in additional capitalisation for Asset III and Asset IV and change in de-capitalizations for Asset-I and Asset-II when compared to the admitted additional capital expenditure and decapitalisation.
- c. An undertaking duly depicting the details of approved apportioned cost for each asset.
- d. An undertaking duly depicting the un-discharged liabilities if any and whether the work is complete or not, providing details of the balance/ retention payments claimed during 2009-14 tariff period.

- e. An undertaking/certificate depicting the actual equity infused during the tariff period 2009-14 and 2014-19.

Yours faithfully,

(V. Sreenivas)
Deputy Chief (Legal)